

**Central Administrative Tribunal
Madras Bench**

OA/310/01547/2018

Dated Monday the 19th day of November Two Thousand Eighteen

P R E S E N T

Hon'ble Mr. T.Jacob, Member(A)

S.Natarajan
S/o P.Seethapathi,
Mariammankoil Street,
Thennammadevi Via.,
T.Mettupalayam Post,
Villupuram Taluk 605 602. .. Applicant
By Advocate **M/s.V.Vijay Shankar**

Vs.

1. The Union of India, rep by
The Commissioner,
(Cadre Controlling Authority),
O/o the Chief Commissioner of Central Tax & Central Excise,
Chennai Zone.
2. The Commissioner of Central Tax & Central Excise,
Goubert Avenue,
Puducherry 605 001. .. Respondents

ORAL ORDER

[Pronounced by Hon'ble Mr.T.Jacob, Member(A)]

Heard. The applicant has filed this OA seeking the following relief:-

“to direct the respondents to consider the representation of the applicant dated 17.7.2018 for regular appointment in accordance with the judgment of the Hon'ble Supreme Court in Civil Appeal 9988-9991/2013 dated 19.4.2018 and pass such other order or orders as may be deemed fit and thus render justice.”

2. Learned counsel for the applicant submits that the applicant joined service as Casual Labourer on 12.6.1995 under the 2nd respondent department. He made Annexure A6 representation dated 17.7.2018 to the respondents for inclusion of his name in the list of eligible employees for regular appointment to any suitable Group D vacancies. The said representation is still pending. It is submitted that the applicant would be satisfied if the competent authority is directed to consider it in accordance with law and the facts of his case and pass a reasoned and speaking order within a time limit to be stipulated by this Tribunal.
3. Keeping in view the limited relief sought and without going into the substantive merits of the claim, the competent authority is directed to consider Annexure A6 representation dated 17.7.2018 of the applicant comprehensively dealing with all the points raised therein and pass a reasoned and speaking order in accordance with law within a period of two months from the date of receipt of a copy of this order.
4. OA is disposed of with the above direction at the admission stage.

(T.Jacob)
Member(A)
19.11.2018

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